

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, DELHI**

OA No. 215/2026

IN THE MATTER OF:

Rajesh Kumar & Ors.

.....Applicants

VERSUS

Directorate of Industries & Ors.

.....Respondents

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Respondent No. 03 & 09

Through Counsel

Dated: 20/07/2026

Place: Una

Vaibhav Srivastava
(Advocate)

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

OA No. 215 / 2026

IN THE MATTER OF:

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**REPLY ON BEHALF OF
RESPONDENTS NO. 03 & 09**

MAY IT PLEASE YOUR LORDSHIPS :

1. That the contents of para 1, to the extent of residential status of the applicants are a matter of record and need no reply from the replying respondent. Rest of the contents of para are denied qua the replying respondents.
2. That the contents of para 2, are denied qua the respondent no. 03 and 09. It is submitted that Respondent No. 03, namely the Himachal Pradesh State Pollution Control Board (HPSPCB), is a statutory authority constituted and functions under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. The respondent no. 09 is the Regional Officer of




 Regional Officer
 H.P.State Pollution Control Board
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the Himachal Pradesh State Pollution Control Board (HPSPCB) entrusted with field duties of monitoring. It is further submitted that the allegation that Respondent No. 9 renewed the Consent to Operate despite documented violations or unverified compliance are specifically denied. It is pertinent to submit here that in the State of Himachal Pradesh, the stone crushers are established in accordance with the policy guidelines of the State Government. The process of establishment of stone crusher starts with site selection by the Site Appraisal Committee headed by SDO (Civil) of area concerned wherein representatives of various departments are members. It is submitted that Consent to Operate is granted to a stone crusher after grant of prior permissions i.e. Environmental Clearance for mining area from Ministry of Environment, Forest & Climate Change (MoEF&CC) / State Environment Impact Assessment Authority (SEIAA), Mining Lease, Provisional Registration of Industrial Department under policy guidelines of the State Government. In this case at present unit has obtained Environmental Clearance from State Environment Impact Assessment Authority (SEIAA) for mining area bearing Khasra no. 70, 73, 75 & 76 Mahal/Mauza Nangal Khurad, Teshil Haroli, District Una on dated 06-03-2023 which is valid upto 05-03-2028. Copy of Environmental Clearance is annexed as **Annexure R – 3/1**. The unit has also obtained mining lease from Industrial

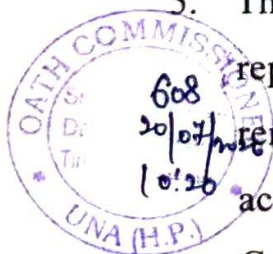



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Department on 28-03-2023 (**Annexure R-3/2**) which is valid upto 27-03-2028. The Permanent Registration has been granted by Industrial Department on dated 18-09-2025 (**Annexure R-3/3**) which is valid upto 17-09-2027. The respondent Board has granted Consent to Operate on 12-09-2023 which was renewed from time to time. The last Renewal of Consent to Operate was granted on 04-04-2026 with the condition of compliance of pollution control norms which is valid upto 17-09-2027. Copy of Renewal of Consent to Operate is annexed as **Annexure R-3/4**.

3. That the contents of para 3 relates to the jurisdiction of Hon'ble NGT under section 14 and 15 of NGT Act, 2010 which are a matter of record and need no reply from the replying respondent.
4. That the contents of para 4 relates to filing of Original Application within limitation are a denied. It is submitted that present Original Application is barred by limitation provided under section 16 of NGT Act, 2010.
5. That the contents of para 5, insofar as they relates to the replying respondents are denied. It is submitted that the grant, renewal or suspension of Consent to Operate are done in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and rules and guidelines framed thereunder.


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Reply to the Brief Facts

6. That the contents of para 6 relates to grant of NOC by Gram Panchayat Nangal Khurd for establishment of stone crusher of respondent no. 11 do not pertain to and need no reply from the replying respondent.
7. That the contents of para 7 relates to the report of Site Appraisal Committee (SAC) (Annexure - A/3) under the Chairmanship of SDO (Civil), Haroli which recommended the site for establishment of stone crusher are a matter of record. In this regards, it is submitted that the site appraisal of the crusher site was carried out by the committee on 11-11-2021 under the Chairmanship of Sub Divisional Officer (Civil), Haroli, District Una (H.P). The site appraisal committee consists of members from different stake holder departments and the Junior Environmental Engineer, HPSPCB, Una was one of the members of the committee. The role of representatives of HPSPCB is limited to look into the anticipated air or water pollution as per policy guidelines of the State Government for stone crushers.
- 8-9. That the contents of para 8-9 relates to overlooking the aspect of Himachal Pradesh Land Preservation Act, 1978 and transport route for minerals by the Site Appraisal Committee calls for reply of Chairman of Site Appraisal Committee and Mining Department.




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10-11. That the contents of para 10-11 relates to the Joint Inspection Committee constituted by the Additional Deputy Commissioner, Una under the Chairmanship of SDM (Civil), Haroli. In this regard, it is submitted that the constitution of the said Joint Inspection Committee is a matter of record. It is further submitted that the replying respondents were not part of the said committee. Hence, no further reply is called for from the replying respondents.

12. That the contents of para 12 relates to grant of Renewal of Consent to Operate (RCTO) on 06-09-2024 to Respondent no. 11 i.e. M/s Mahadev Stone Crusher by replying respondent are a matter of record. It is submitted that Renewal of Consent to Operate was granted by the replying respondent subject compliance of pollution control norms and compliance of the guidelines issued by the Central Pollution Control Board (CPCB) for stone crushing units. As regard to the issue of inspection conducted on 17-12-2025, it is submitted that during the inspection conducted on 17-12-2025 of the respondent stone crusher unit, certain deficiencies were observed and accordingly a show cause notice was issued on dated 24-12-2025, directing it to rectify the deficiencies observed during the inspection and submit its compliance to the said directions. The copy of show cause notice dated 24-12-2025 is annexed as **Annexure R – 3/5**. In response to the show cause notice issued by the replying



[Signature]
Regional Officer
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respondent, a compliance report was submitted by the stone crusher unit on dated 09-01-2026 which was duly verified by the officials of Regional Office, HPSPCB, Una during subsequent inspection. Copy of reply submitted by the unit on dated 09-01-2026 is annexed as **Annexure R -3/6**. It is further pertinent to mention that the CCTV cameras installed at the stone crusher unit were found to be in working condition during the inspection. The replying respondents have at all times remained vigilant in the discharge of their official duties and have been performing all functions strictly in accordance with the applicable statutory provisions, rules, and established procedures. The latest photographs evidencing compliance with the directions issued under the said show cause notice are annexed as **Annexure R – 3/7**.

Further, it is submitted that repair, replacement and maintenance of Pollution Control Devices (PCDs), including metallised internal roads, telescopic chutes, wind breaking walls, covering of crushing machinery and conveyor belts, water sprinkling arrangements, and other pollution control measures are routine operational and maintenance activities essential for the efficient functioning of a Stone Crusher Unit. Therefore, the existence of any damage, deterioration or maintenance requirement in a Pollution Control Device at the time of a particular inspection cannot, by itself, be construed




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to mean that the unit remained in continuous non – compliance for the entire intervening period.

13. That the contents of para 13 are denied. It is submitted that the inspection conducted by the officials of Regional Office, HPSPCB, Una on dated 17-12-2025 was an independent statutory inspection under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. Based on the deficiencies noticed during inspection a show cause notice dated 24-12-2025 was issued to respondent no. 09. Further, it is submitted that respondent Board was neither the part of the Joint Inspection Committee constituted by the Additional Deputy Commissioner, Una and nor associated with the proceedings of the Joint Inspection Committee. As such contents of para are false and misconceived.
14. That the contents of para 14 are denied. It is submitted that the replying respondent has been continuously monitoring the stone crusher unit within the ambit of the statutory powers conferred under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981. Whenever deficiencies were noticed during inspections, appropriate regulatory actions were taken by the replying respondent in accordance with the law.




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Further, it is submitted that the Renewal of Consent to Operate was granted vide order dated 06-09-2024 subject to pollution control norms and compliance of guidelines issued by the Central Pollution Control Board (CPCB), the consent so issued was valid till 31-03-2026. The replying respondent has granted Renewed Consent to Operate (Annexure R-3/4) and Consent to Operate – (Expansion) to the unit vide order dated 04-04-2026 and 22-06-2026 respectively. Copy of Consent to Operate (Expansion) is annexed as **Annexure R – 3/8**.

As regards to the allegations of non - installation of a Bag House followed by Cyclone on the secondary and tertiary crushers and other pollution control measures referred by the applicants, it is submitted that the time limit for compliance with certain requirements, including metalling of internal roads, installation of telescopic chutes, Bag House followed by Cyclone system and other prescribed pollution control measures had been extended till 30-09-2025 for eligible stone crushing units vide letter dated 01-08-2025. Copy of letter is annexed as **Annexure R – 3/9**. It is submitted that respondent stone crusher unit has provided the requisite pollution control measures in accordance with the Central Pollution Control Board's guidelines, which was verified by the officials of Regional Office, HPSPCB, Una during inspection conducted on dated 23-06-2026.




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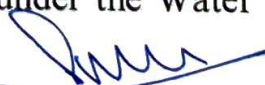
- 15-16. That the contents of para 15 – 16 relates to the issue of illegal extraction beyond sanctioned capacity, electricity bill discrepancies and destruction of private land without consent which pertains to Mining Department and Revenue Department and need no reply from the replying respondent.
17. That the contents of para 17 relates to the hill cutting, monsoon flooding, alteration of drainage, silt deposition and destruction of wildlife habitat etc. do not pertains to and need no reply from the replying respondent. As regards to the issue of air pollution, it is submitted that ambient air monitoring was carried out on dated 06-03-2026 by the officials of Regional Office, HPSPCB, Una and the result was found within the permissible limit. The copy of report dated 19-03-2026 is annexed as **Annexure R-3/10**.



18. That the contents of para 18 pertains to the Mining Department and need no reply from the replying respondents.

Reply to the Grounds

- 19-22. That the contents of para 19-22 are already stands controverted in view of the submissions made in para supra.
- 23-24. That the contents of para 23-24 relates to the alleged violation of Environment (Protection) Act, 1986 and Air (Prevention and Control of Pollution) Act, 1981. In this regard, it is submitted that the replying respondents are monitoring the unit as per mandate given under the Water


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Act, 1974 and Air Act, 1981 by conducting regular inspections and regulatory notices / directions are issued from time to time for shortcomings observed.

25-32. That the contents of para 25-32 are already stand controverted in view of the submissions made in para supra.

Reply to Limitation :

The contents of this para are denied. It is submitted that Original Application is barred by limitation prescribed under section 16 of NGT Act, 2010.

Prayer:-

In view of submissions made above, it is humbly submitted that the OA may kindly be dismissed qua the replying respondents. Any other order deemed fit by this Hon'ble Court may kindly be passed in the interest of Justice.



Respondents No. 03 & 09

Regional Officer
H.P. State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303
Through Counsel

Date: 20/7/26

Place: Una (HP)

Vaibhav Shrivastava
(Advocate)

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

OA No. 215 / 2026

IN THE MATTER OF:

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AFFIDAVIT

I, Praveen Kumar, S/o Sh. Jagdish Ram, aged 50 years, presently working as Assistant Environmental Engineer cum Regional Officer at Regional Office Una, H.P. State Pollution Control Board, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under:



1. That the accompanying reply to OA has been drafted at my instance and under my instructions.
2. That the contents of reply of paras 1-32 and reply to limitation are true and correct to the best of my knowledge, derived from official record, no part of it is false and nothing material has been concealed therefrom.


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3. I further affirm that the contents of this affidavit of mine are true and correct to my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Verified at Una on 20 day of July, 2026.




DEPONENT

Regional Officer
H.P. State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303

Certified That Sh. Sanveer Kumar
Deponent made a declaration on oath
before me read and explained and
admitted contents identified by Sh. Self
On 20/7/2026

ATTESTED

KUSUM
HIM/615/2023
Advocate-cum-Oath Commissioner
Distt. Courts Una (H.P.)



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Himachal Pradesh)

To,

The Owner
 BAHADUR SINGH
 S/o Didar Singh, Mohalla Galua,
 Ward No. 3 -174303

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/HP/MIN/285077/2022 dated 19 Aug 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC23B001HP193829 |
| 2. File No. | HPSEIAA/2022/970 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Extraction of Minor Minerals (Sand, Stone & Bajri) Khasra no. 70 (0-21-14), 73 (0-23-67), 75 (0-71-62 Hect.) & 76 (0-19-87 Hect.), Measuring 01-36-30 Hect. (Private land, Hill slope) from Mohal/Mauza Nangal Khurad of Tehsil Haroli, District Una, H.P |
| 7. Name of Company/Organization | BAHADUR SINGH |
| 8. Location of Project | Himachal Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 06/03/2023

(e-signed)
 Lalit Jain
 Member Secretary
 SEIAA - (Himachal Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

This has a reference to your proposal No. SIA/HP/MIN/285077/2022 submitted online for grant of Environment Clearance. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, dated 14th September 2006 on the basis of documents viz; Form-I, Pre-feasibility Report, EIA/EMP etc. by the State Expert Appraisal Committee constituted by the competent authority in its 87th meeting held on 28th Dec., 2022 with following features:

- | | |
|---|--|
| a. Online SEIAA Proposal No. | : SIA/HP/MIN/285077/2022 (HPSEIAA/2022/970) |
| b. Name & Address | : Extraction/collection of Sand, Stone & Bajri. |
| c. Project Location with Khasra Number | : Khasra number 70 (0-21-14 ha), 73(0-23-67 ha), 75 (0-71-62 ha) & 76 (0-19-87 ha) falling in Mauza /Mohal-Nangal Khurad, Tehsil Haroli, Distt. Una, HP. |
| d. Jamabandi | : Jamabandi for the year 2018-2019 |
| e. Land Status | : Private Land. |
| f. Project Capacity | : 44,000 MT/year. |
| g. Mining Area | : 1-36-30 Hectare, Private land, hill slope. |
| h. Leases within 500 mtrs. | : No mining leases exist within 500 meters: |
| i. Letter of Intent | : Letter of Intent issued on dated 22.04.2022
(Valid for one year i.e. up to 21.04.2023) |
| j. Working Plan | : Strictly as per Working-cum-Environment Management Plan approved by Geological Wing of Industries Department, Himachal Pradesh. |
| k. Proposed EMP Costs | : Capital Cost- Rs. 6.27 Lakhs, Recurring Cost- Rs.1.44 Lakhs/PA |
| l. Proposed CER Costs | : As per the Additional Condition imposed at Sr. No. L (1). |
| m. Institutional Mechanisms for Env. Protection | : The following will be responsible for maintenance of APCDs and Solid Waste Management sites:
i) Construction phase: Developer/ Project Proponent.
ii) Operational Phase: Developer/ Project Proponent. |
| n. Validity period of EC | : 5 Years or upto the date of valid mining plan whichever is earlier. |

The SEIAA examined the proposal in its 60th meeting held on 17th Feb., 2023 and considered the recommendations made by SEAC in its 87th meeting held on 28th Dec., 2022. After considering the recommendations of the State Level Expert Appraisal Committee, the State level Environmental Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA Notification No. S.O. 1533 dated 14th September, 2006 of Ministry of Environment & Forests, GoI subject to strict compliance of terms and conditions as mentioned below. The Authority reserves the right to revise, revoke or impose additional condition at any stage.

A. Statutory Compliance

- 1 This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 2 The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors. before commencing the mining operations.
- 3 The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
- 4 This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- 5 This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
- 6 Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
- 7 The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
- 8 The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- 9 The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled –Impact of mining activities on Habitations-Issues related to the mining Projects where in Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area[.]
- 10 The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
- 11 A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- 12 State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.

- 13 The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
- 14 The Project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

B. Air Quality Monitoring And Preservation

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO₂, CO₂ and SO₂ etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipment's/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

C. Water quality monitoring and preservation

- 1 In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- 2 Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board & SEIAA
- 3 Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
- 4 The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Regional Office, MOEFCC, SEIAA, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
- 5 Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- 6 Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office, MoEFCC & SEIAA annually.

- 7 Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- 8 The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC, SEIAA and State Pollution Control Board/Committee.

D. Noise and vibration monitoring and prevention

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

E. Mining plan

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the SEIAA, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology/Department of Industries as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change & SEIAA for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the concerned Regional Office, MoEFCC & SEIAA.

F. Land reclamation

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC & SEIAA.
6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.
9. The mining lease holders shall, after ceasing mining operations, undertake regressing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

G. Transportation

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a bypass road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

H. Green Belt

1. The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the SEIAA irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry & SEIAA

I. Public hearing and human health issues

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office, SEIAA and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The

proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.

3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 × 14 inches and of good quality).
4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC & SEIAA annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry, SEIAA along with District Administration.

J. Corporate Environment Responsibility (CER)

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC & SEIAA annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEFCC and its concerned Regional Office & SEIAA.

K. Miscellaneous

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC & SEIAA
2. The Project Authorities should inform to the Regional Office & SEIAA regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, SEIAA, Central Pollution Control Board and State Pollution Control Board.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC & SEIAA.
5. The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEFCC officer(s) & competent Authority by furnishing the requisite data / information / monitoring reports.

L. Additional Conditions

1. The capital cost (@ Rs. 4.00 lacs per $\leq$ ha.) under CER, shall be deposited in the form of Demand Draft to the office of Director (DEST), GOHP. The Director (DEST) shall device a plan for this purpose within one month for that area in consultation with project proponent.
2. The project proponent shall sensitize and create awareness among people working within the project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEF&CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
3. The project proponent shall submit NOC of Gram Panchayat after due corrections.
4. The project proponent, before start of mining operations, shall install CCTV cameras on the mining site covering all angles of mining site including entry & exit points. These cameras shall be theft and tamper proof. Where electricity/power is not available solar energy based cameras shall be installed with adequate battery backups. Date-wise video records w.r.t. CCTV camera shall be hosted & stored online and online portal link shall be shared with the office of Director-cum-Member Secretary, HPSEIAA through official e-mail: dbt-hp@nic.in.
5. As per the decision of SEIAA in its 60th meeting, project proponent shall provide one Pattal & Duna making machine through Department of Environment, Science & Technology, Shimla & provide trainings to the local Mahila Mandal/ Self Help Group or identify, adopt existing traditional dona/pattal makers in the district for forming Self Help Group & shall provide a machine as part CER activity. The PP shall also impart trainings for operating the machine as part CER activity.


(Lalit Jain, IAS)

Member Secretary

State Level Environment Impact Assessment Authority
Himachal Pradesh

Endst. No. As Above.

Dated:

2023.

Copy to following for further necessary action:

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The Integrated Regional Office, MoEF&CC, CGO Complex, Shivalik Khand, Longwood, Shimla, HP-171001.
7. The Monitoring Cell, MoEF&CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.


(Lalit Jain, IAS)

Member Secretary

State Level Environment Impact Assessment Authority
Himachal Pradesh

Signature Not Verified

Digitally signed by Lalit Jain
Member Secretary

Date: 3/6/2023 3:45:23 PM

No. Udyog-Bhu(Khani-4)Laghu-150/2021
Government of Himachal Pradesh
Department of Industries, "Geological Wing"
Dated, Shimla-171001, the

-12204
28/8/2023

From:

Director of Industries
Himachal Pradesh

To

Sh. Bahadur Singh S/o Sh. Didar Singh,
Prop. M/s Mahadev Stone Crusher,
R/o Mohalla Galua, Ward No. 3, Una,
Tehsil & Distt. Una, (H.P).

Subject:

Grant of mining lease in favour of Sh. Bahadur Singh S/o Sh. Didar Singh,, Prop. M/s Mahadev Stone Crusher, Village & P.O. Nangal Khurad, Tehsil Haroli, Distt. Una, (H.P).

Sir,

Please refer to your online application dated 26.11.2021 for the grant of mining lease.

Based upon the recommendations of the Joint Inspection Committee headed by the Sub Division Officer (Civil) Haroli, it has been decided to grant a mining lease in favour of Sh. Bahadur Singh, S/o Sh. Didar Singh, Prop. M/s Mahadev Stone Crusher, Village & P.O. Nangal Khurad, Tehsil Haroli, Distt. Una, under the provisions of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules 2015, for extraction of sand, stone & bajri, to meet out the requirement of proposed stone crusher, from Khasra Nos. 70(0-21-14 hect.), 73(0-23-67 hect.), 75 (0-71-62 hect.) & 76 (0-19-87 hect.) totaling 01-36-30 Hect. (Pvt. land, hill slope), falling in Mauza & Mohal Nangal Khurad of Tehsil Haroli, Distt. Una, H.P. for a period of 5 years or as per mineral reserves estimated in the approved mining plan & Environment clearance whichever is earlier and less, subject to the following terms and conditions:

1. That you shall have to execute a mining lease deed on the Form "F" on Non-Judicial Stamp Papers worth Rs.10,000/- (Rs Ten Thousand only) and submit three copies of the same along with original revenue record i.e Tatima & Jamabandi of the area duly complete in all respects to this office, within three months from the date of issue of this order.
2. That you shall have to deposit a sum of Rs. 25,000/- (Rupees Twenty Five Thousand) only in the shape of F.D.R. duly pledged in favour of the undersigned as security deposit for a period of five years.
3. The lessee shall furnish Financial Assurance of Rs.10,000/-(as per the mining lease area) in the form of F.D.R duly pledged in favour of the undersigned for due observance of provisions of mining plan.
4. The lessee shall deposit demarcation expenditure if, demarcation needs to be carried out by the Department and the lessee shall enter the land only when the demarcation of the area is got conducted from the Revenue Department in the presence of Departmental officials and boundary pillars are raised.
5. The lessee shall at his own expenses erect and at all times maintain and keep in good condition boundary marks and pillars necessary to indicate the demarcation shown in the revenue record annexed to the lease deed. Mining operation shall only be allowed after getting a certificate from the concerned Mining Officer that demarcation of the area has been done as per the plan and that concrete boundary pillars of atleast 3 feet height have been raised.

6. The lessee shall have to submit a plan to the Mining Officer for approach road in order to give a reasonable & shortest approach to the mine and to the mines of adjoining lessees.
7. The lessee shall do mining in a scientific and systematic manner, and to ensure the same.
 - (a) Dumping sites for mine waste and top soil shall be provided in such a way so that there is no damage to the adjoining land and the same does not roll down the slope. Top soil shall also be used for afforestation purposes in the barren/exhausted pits.
 - (b) Diversion dams and other engineering structures as advised by the Department from time to time, at different suitable sites shall be got erected to arrest and channelise the flow of water and also to avoid erosion of the land, causing siltation of nearby natural water bodies.
 - (c) The loading/unloading points in the mine areas shall be developed in such a way that no hindrance is caused to the traffic and no material is stacked within the acquired width of P.W.D. road.
 - (d) All precautions shall be taken to check air pollution, water pollution and noise pollution, as per the standards of H.P. State Environment Protection and Pollution Control Board. Further, the lessee shall obtain the consent of H.P. State Environment Protection and Pollution Control Board under the provisions of Water Act, 1974 and Air Act, 1981.
 - (e) Visual impact caused due to dug-out areas and waste disposal areas shall be controlled by undertaking afforestation on worked out areas, waste disposal areas and in the areas where no working is proposed.
 - (f) Labourers shall be provided with safety equipments like boots, helmets, ropes, ear plugs and even nose filters. Site services like rest shelter, drinking water and first aid facilities shall also be provided at the mining site.
8. The lessee shall pay royalty on the Scheduled rates as specified in H.P. Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The royalty shall be charged on the basis of actual production which will be computed based on consumption of electricity and other measures.
9. The lessee shall have to pay the dead rent/surface rent as per the provisions contained under the H.P. Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015.
10. The lessee shall not carry on or allowed to be carried on any mining operation at any point within a distance of 100 metres from any railway line, except under and in accordance with the previous written permission of the Railway Administration or 100 metres from edge of National Highway or 25 metres from edge of State Highway or 10 metres from edge of other roads or 50 metres from edge of any reservoir, canal or buildings or inhabited sites except under and in accordance with the previous permission of the Competent Authority. The Railway Administration or the Joint Inspection Committee may in granting such permissions, impose such conditions as may deem fit.
11. No approach road from P.W.D. road shall be allowed to lease area, unless lessee/contractor obtains written permission from Executive Engineer, H.P.P.W.D for making road leading to all intake places from the PWD roads.
12. The lessee shall be bound to pay Rs. 5/- per trolley and Rs. 10/- per truck on extraction and export of sand, stone & bajri to the concerned Gram Panchayat through the Mining Officer, Una.
13. If necessary, the lessee shall have to erect check dams and other retaining structures to check the banks or soil erosion during mining activities.

14. The lessee shall work in the mining lease area as per the conditions stipulated in the EIA Clearance issued by the State Level Environment Impact Assessment Authority, Himachal Pradesh letter F No. HPSEIAA/2022/970, dated 06.3.2023 and restrict the production as per Mining Plan and Environment Clearance, whichever is less.
15. The lessee shall obtain consent to establish & consent to operate from the H.P. State Environment Protection and Pollution Control Board before start of mining operations, separately under the consent mechanism.
16. The lessee shall be bound to comply with all the directions and instructions if any issued by the Hon'ble Supreme Court/High Court/NGT as well as by the State Government from time to time with regard to mining operation and stone crusher.
17. The lessee shall carry out mining operations in the lease area strictly in accordance with approved Mining Plan and as per Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015.
18. The lessee shall carryout mining operations with the prior consent of land owners. In case of objection, if any, raised by the local residents or concerned land owners with regard to mining operation in the lease area, entire responsibility to settle the same will be of the lessee and shall indemnify the State Govt. from third party claim.
19. No quarrying operation or mining shall carried on or permitted to be carried on by the Mineral Concession holder upto any point within five meters from the outer periphery of adjoining land as a safety zone.
20. The lease holder shall not store/stack any material in the acquired width of PWD road without the specific permission of the competent authority.
21. No steep slope should be left during cutting; instead, slope if remained, should be kept gentle enough to prevent the flow of any wastage. The lessee shall take adequate steps to control and check soil erosion, debris flow etc. by raising various engineering structure.
22. Dumping of the waste should be done in earmarked places as per the Mining Plan however; it is better to dump the waste into deep places having low heights to give a uniform shape to the topography of the area.
23. The lessee shall retain/employ consultant to carryout mining operation in accordance to approved mining plan as per provision of new rule.
24. The lessee shall pay all the applicable taxes/funds in lieu of mineral concession i.e. funds to the lease area to the District Mineral Foundation etc.
25. No mining operation shall be allowed within the safe distance from public/Private property/structure/scheme etc. if any, exists near/within the lease area.
26. No mining shall be allowed near habitation, where it is likely to cause noise beyond the permissible limit and vibration problems, due to blasting or operation of machinery.
27. No blasting shall be resorted to without taking proper license under the Explosive Act, 1984.
28. Water sprinkling shall be carried out on approach road during transportation the material from mining area.
29. The lessee shall not disturb/damage the source of existing water supply scheme and its structure during mining activities.
30. The lessee shall have to make the necessary arrangements with the owners of land private/Govt. for the transportation mineral from lease site towards crusher site at its own level.

31. The lessee shall all time maintain the intake point from PWD road (Lalahri-Nangal Khurd-Tahliwal road) and will not ply the heavy vehicle carrying finished product/machinery through the village road.
32. The lessee shall, after ceasing mining operations, re-grass the mining area and any other area which has been disturbed due to mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. at its own cost, in compliance to the directions passed by the Hon'ble Apex Court vide order dated 08.01.2020 in Writ Petition (s) 114/2014 titled as Common Cause Vs Union of India & Ors.
33. The lessee shall install weighbridge at his complex for weighing the raw material as well as finished material being dispatched and maintain a proper record of the same.
34. The lessee shall abide by all the stipulations as laid down in the recommendations of Joint Inspection Committee.
35. As per Rule 16 (2) of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015 the lessee shall submit renewal of mining lease application before one year from the expiry of lease period.
36. The mining lease deed will be executed at the capital of the State of Himachal Pradesh subject to the provisions of Article-226 of the Constitution of India. It is agreed upon by the lessee and the State Govt. that in the event of any dispute in relation to the area under mining lease, conditions of the lease deed and in respect to all matter touching the relationship of the lessee and the State Govt. suit or petition shall be filed in the Civil Court at Shimla and it is hereby expressly agreed that neither Party shall file a suit or appeal being action at any place other than the Court named above i.e. Shimla.

Any other condition as required for regulating the mining activities could be incorporated at the time of execution of mining lease.

The lessee shall submit fresh No Mining Dues Certificate & Income Tax Clearance certificate and certificate from the revenue authority to the effect that Kh. Nos. 70, 73, 75 & 76 are free from all encumbrances and the applicant has obtained the consent of all landowners/share holders for carryout mining within a period of three months from the grant order. The lease deed shall be executed only after submission of above documents.

These orders are subject to revision, in case of any dispute, if arises due to any reasons and the above conditions from 4 to 36 shall be incorporated in the lease deed in part-V after clause No. 8.

Yours faithfully,

Geologist Zone-II
Himachal Pradesh
Dated: _____

Endst. No. Udyog-Bhu(Khani-4)Laghu-150/2021
Copy to the following for information:-

1. The Sub-Divisional Officer (Civil), Haroli, Distt Una, H.P.
2. The Range Forest Officer, Una, Tehsil & Distt Una, H.P.
3. The Assistant Engineer, Jal Shakti Sub-Division Tahliwal, Distt Una, H.P.
4. The Assistant Engineer, H.P.P.W.D Tehliwal Sub Division, Haroli, Distt Una, H.P.
5. The Environment Engineer, H.P. PCB Una, District Una, H.P.
6. The Agriculture Development Officer, Soil Conservation, Haroli-177220.
7. The Mining Officer, Una, District Una, H.P.
8. The Pradhan, Gram Panchayat Nangal Khurad, Tehsil Haroli, Distt. Una, H.P.
9. Guard file.

Geologist Zone-II
Himachal Pradesh

(See rule 69(1))

Permanent Registration

Department of Industries
Office of State Geologist
Shimla-171001.

Whereas Sh. Bahadur Singh, Prop. M/s Mahadev Stone Crusher, Village & P.O. Nangal Khurad, Tehsil Haroli, Distt. Una H.P. has applied for renewal Permanent Registration of stone crusher established in Kh. Nos. 85, measuring 0-62-37 hect. (Private land) falling in Mauza/Mohal Nangal Khurad, Gram Panchayat, Nangal Khurad, Tehsil Haroli, Distt Una, vide application dated 17.09.2025.

Permanent Registration is hereby renewed in favour of M/s Mahadev Stone Crusher, Prop. Sh. Bahadur Singh, Village & P.O. Nangal Khurad, Tehsil Haroli, Distt. Una H.P. subject to the following conditions:-

1. The owner of the stone crusher shall observe the provisions of:-
 - i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
 - ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder.
 - iii) The Environment (Protection) 1986 and rules framed thereunder.
 - iv) The Noise Pollution (Regulation and Control) rules 2000.
 - v) The Himachal Pradesh Minor Mineral (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015.
 - vi) Any other Law/provisions related to the stone crusher.
- 2- The expansion of a stone crusher shall not be allowed unless approved by Geological Wing, Department of Industries, Himachal Pradesh.
- 3- Stone Crusher owner shall ensure that the, emission standards are as per the Statutes as notified by the Govt. vide Notification No. STE-E(5)-9/2018 dated 29-06-2021 or as amended from time to time.
- 4- The Stone crusher owner shall adopt pollution control measures as per Govt. Notification No. STE-E(5)-9/2018 dated 29-06-2021 or as amended from time to time.
5. The Geological Wing, Department of Industries may impose any such further conditions as it may deem fit in the interest of Environment & Ecology.
- 6- The crusher owner shall submit a return by 10th of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 7- Free access shall be given to the officer/official of the Geological Wing, Department of Industries, HP for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
- 8- The Crusher Owner shall immediately report to the Deputy Commissioner and Mining Officer of the District concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.
9. The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages, Act 1948, to the workers employed in the crushing unit.

10. The Crusher Owner shall indemnify the State Government against the claim of the third party.
11. The crusher owner shall ensure that aggregate is stacked in such a manner that it does not spill over to the Highways/roads which can be cause of road accident.
12. The crusher owner shall plant at least 3 rows of tall fast growing species of trees on all sides of the unit as a wind barrier for protection and conservation of environment.
13. Sign Board at a prominent place outside the Stone crusher Unit shall be displayed indicating the name of crusher owner Capacity of unit, date of registration of the unit and also its expiry, telephone numbers of the owner and telephone numbers of Mining Officer, Una, H.P.
14. The Crusher owner shall obtain Renewal of Consent to Operate of the stone crusher unit from the State Pollution Control Board.
15. The applicant shall procure the other statutory clearances if any from the other Departments as required under law.
16. The crusher owner shall restrict the production and adhere all the terms and conditions as imposed in the environment clearance issued vide SEIAA, Himachal Pradesh vide EC identification No. EC23B001HP193829 File No. HPSEIAA/2022/970 dated 6.03.2023, for the mining lease area, bearing kh. No. 70, 73, 75 & 76, measuring 1-36-30 hect. and another area the environment clearance issued vide SEIAA, Himachal Pradesh vide EC identification No. EC23B001HP166731 File No. HPSEIAA/2022/989 dated 02.11.2023, for the mining lease area, bearing kh. No. 86 & 100, measuring 02-90-78 hec.
17. This Permanent Registration is granted for the period of two years from the date of issue and stone crusher unit shall not operate after the expiry of the said period. This Permanent registration shall deemed to be withdrawn, in case the State Pollution Control Board withdrawn the COP/ROC at any stage in compliance to the final outcome/decision of case CMA No. 2691/2023 titled as Anoop Sharma Vs Mahadev Stone Crusher & Ors. pending in the court of Ld. Civil Judge Junior division Court No. IV Una and also in compliance to the order of the Hon'ble National Green Tribunal in Original Application No. 358/2016 titled as Bhag Singh -V/s Union of India of India & Others and order dated 11.3.2020 passed by the Hon'ble High Court in CWP No. 2067/2019.
18. The stone crusher owner shall not operate the crusher unit without valid consent from the State Pollution Control Board.
19. This Permanent Registration is subject to Order dated 11.3.2020 passed in CWP No. 8459 of 2019 in CWP No. 2067 of 2019 as well as final outcome of CWP No. 2067 of 2019.

/

**Geologist Zone-II,
Himachal Pradesh**

**Sh. Bahadur Singh,
Prop. M/s Mahadev Stone Crusher,
Vill. & P.O. Nangal Khurad, Tehsil Haroli, Distt. Una H.P.**

Endst.No. Udyog-Bhu(Regn-Una)Mahadev St.Cr.- 6729
Copy forwarded to:-

Dated: 18/09/2025

1. The Member Secretary, H.P. State Pollution Control Board, Phase-III, New-Shimla.
2. The Mining Officer Una H.P. with the direction to ensure that production should be got verified from production report, electricity details or others measures and also ensure that no DG set is installed in crusher complex.
3. Concerned lease file.

**Geologist Zone-II
Himachal Pradesh.**



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 629

Date: 04/04/2026

Industry Registration ID: HP12982747

Application No : 18483523

To,

Mahadev Stone Crusher
VPO Nangal Khurd, Tehsil Haroli, Distt. Una (HP)

Una
174301

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2026/18483523
Consent valid from:	01/04/2026
Consent valid upto:	17/09/2027
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Bahadur Singh, (Proprietor)
Address of Industrial premises	Mahadev Stone Crusher, VPO Nangal Khurd, Tehsil Haroli, Distt. Una (HP), Una-174301
Capital Investment of the Industry	94.51 lakhs
Category of Industry	Orange
Type of Industry	160-Stone crushers
Scale of the Industry	Small
Office District	Una
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Sand, Stone & Bajri	44000	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand & Aggregate	M.T./Year	44000	-	Construction Works

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	27 KL	0.8

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.8	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators/Incinerator/D GSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	01	-	Rotopactor and Jaw Machine	Electricity	as per requirements

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind Breaking Wall, Telescopic Chutes, Water Sprinklers at dust arising points, green belt, GI sheet covers for machinery	Others	2023-01-04	99 %	SPM 198.51 microgrammes/m ³



Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

The Regional Officer, HPSPCB, Una for information and shall ensure the operation of the unit as per consent and with adequate PCDs.



**SUSHIL
KUMAR** Digitally signed
by SUSHIL
KUMAR
Date:
2026.04.08
11:30:58 +05'30'

**Sushil Kumar Singla, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)**

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
 15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
 16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
14. The validity of this consent shall be coterminous with the life of the industry or the maximum period as mentioned in the certificate, whichever is earlier.

C. SPECIAL CONDITIONS

1. The unit shall ensure the compliance to the guidelines issued by CPCB and or State Government as amended from time to time. RO shall ensure compliance.



By Order
Member Secretary
(H. P. State Pollution Control Board)



32
H.P. STATE POLLUTION CONTROL BOARD

Regd. Post

Annexure R - 3/5

Regional Office Una

Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303 (H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna2@gmail.com**Show Cause Notice under Air (Prevention and Control of Pollution) Act, 1981.**

Whereas, the unit operating in the name and style of M/s Mahadev Stone Crusher, VPO Nangal Khurd, Tehsil Haroli, Distt. Una (HP) falls under the jurisdiction of this office and is carrying/operating a stone crushing work for the manufacturing of sand and bajri/aggregates.

Whereas, the unit was inspected by the undersigned a/w JEE-II & JEE-III on 17.12.2025 and following observations/ non-compliances were noted:

- 1) Bag filter not provided to secondary crusher.
- 2) Telescopic chutes provided were of inadequate length and not upto desired ground level.
- 3) Rotating water sprinkling system/fogger not provided by the unit.
- 4) Entire ground area inside the crusher not metalled by the unit.
- 5) Covering of machinery found partially damaged.

Whereas the facts stated above constitute a violation of Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 rendering you liable for action under Sections 37, 38, and 39 of the Air Act, 1981 (as amended in the year 2024) which shall not be less than Rupees ten thousand, but which may extend to Fifteen Lakh Rupees for each such contravention/non-compliance. The unit shall also be liable to pay additional penalty of ten thousand rupees every day if such contravention or non-compliance continues.

Whereas, in addition to above, unit would also be liable for regulatory action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 for closure, stoppage or regulation of electricity, water or any other service. Also, Environmental Compensation shall be imposed on the unit based on the 'Polluter Pays Principle', as per methodology approved by Hon'ble NGT in OA No. 593/2017 titled "Paryavaran Suraksha samiti & anr. vs. UoI & ors." as per 'pollution index' (PI) of the industry and for every day violation period.

Therefore, you are hereby directed to comply with the provisions of the aforesaid Act and take necessary measures on the aforementioned non-compliances/observations to ensure the compliance of prescribed guidelines/norms and submit action plan within two weeks. You are further directed to show cause why the above mentioned regulatory action/penal action should be not taken against you for the afore-stated violation.

Please note that in the event of failure to comply with the above directions and in the event of unsatisfactory response, within a period of two weeks, appropriate regulatory action or legal proceedings or both shall be initiated against you for the above mentioned violations/non-compliances, entirely at your own risk and cost.



Er. Praveen Kumar
Regional Officer
HPSPCB, RO Una

PCB/RO/Una/309(M/s Mahadev Stone Crusher)/25- 2115 Dated: 24/12/25
Copy to the following for information and necessary action:-

1. M/s Mahadev Stone Crusher, VPO Nangal Khurd, Tehsil Haroli, Distt. Una (HP)
2. Case File.



Er. Praveen Kumar
Regional Officer
HPSPCB, RO Una

o/c

GSTIN. : 02RQDPS1619R3ZK


M. : 93186-51030
M. : 98162-40231

M/s Mahadev Stone Crusher

V.P.O. Nangal Khurd, Teh. Haroli, Distt. UNA (H.P.)
Email : mahadevstonecrusher990@gmail.com

Ref. No.

Dated.....

To

HP state Pollution Control Board
Regional Office Una
Distt. Una HP

Subject: - your office letter no. 25-2115 dated 24.12.2025

Sir,

This is with reference to the Show Cause Notice dated 24/12/2025 issued by your good office, wherein certain observations were made during inspection of our unit. In this regard, we respectfully submit that all the observations have been complied with. The point-wise compliance is detailed below for your kind perusal:

1. Provision of Rotating Sprinkler:

Rotating sprinklers have been installed at appropriate locations within the premises to control fugitive dust emissions. The system is functional and is being operated regularly, especially during material handling and dry conditions.

2. Repair of Damaged Machinery Cover:

The damaged machinery covers have been properly repaired/replaced. All moving parts of the machinery are now adequately covered to prevent dust dispersion.

3. Provision of Telescopic Chutes to Conveyor Chutes:

Telescopic chutes have been provided at the conveyor transfer points to minimize dust generation during material transfer.

Inspect and Report

9/10/26



F.R.
AEE
JEE-III
Dinod
09/10/26

DPS1619R3ZK



445

M. : 93186-51030

M. : 98162-40231

M/s Mahadev Stone Crusher

V.P.O. Nangal Khurd, Teh. Haroli, Distt. UNA (H.P.)

Email : mahadevstonecrusher990@gmail.com

Ref. No.....

Dated.....

4. Installation of Cyclone followed by Bag Filter to Secondary Crusher:

A cyclone followed by a bag filter has been installed and made operational with the secondary crusher. The air pollution control system is functioning efficiently and emissions are being controlled within the prescribed limits.

5. Provision of Metalled Area for Vehicle Movement within Premises:

The internal roads and vehicle movement areas within the premises have been properly metalled/paved to prevent dust emissions due to vehicular movement. Regular maintenance and cleaning are also being ensured.

In view of the above, it is respectfully submitted that all the observations raised in the Show Cause Notice have been fully complied with. We assure your good office that the unit shall continue to adhere strictly to the provisions of environmental laws, rules, and consent conditions issued by the Hon'ble Board.

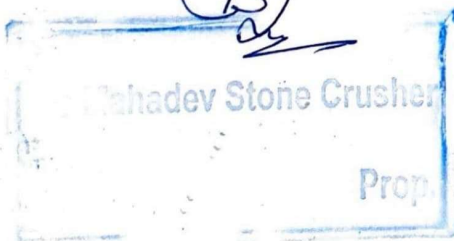
We therefore request your good self to kindly consider the above compliance and dispose of the Show Cause Notice accordingly.

Thanking you.

Yours faithfully,

(Authorized Signatory)

Name:



Metalled road



Cyclone followed by Bag House filter



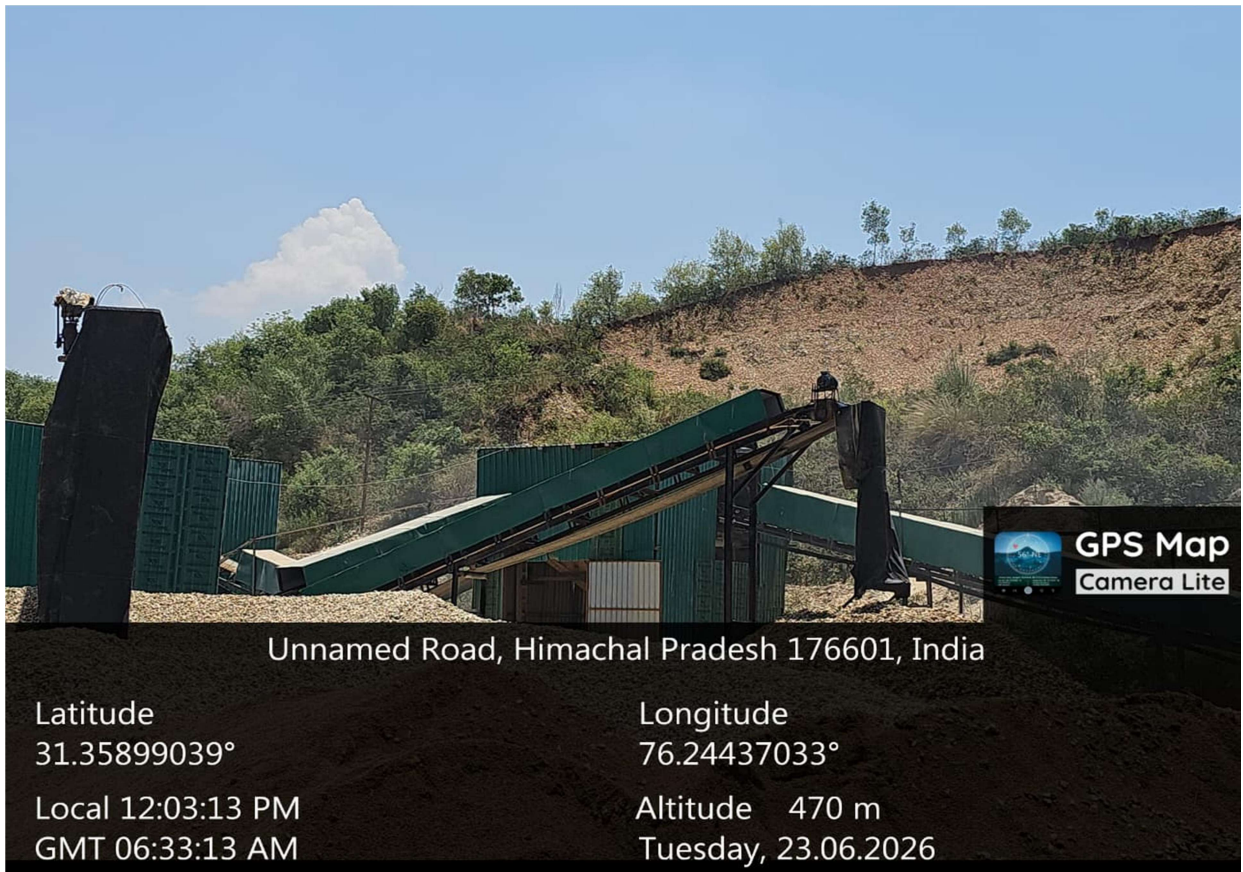
Wind Breaking wall



Rotating sprinklers



Telescopic chutes





H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 629

Date: 22/06/2026

Industry Registration ID: HP12982747

Application No : 19206401

To,

Mahadev Stone Crusher
VPO Nangal Khurd, Tehsil Haroli, Distt. Una (HP)

Una
174301

Subject: Consent to Operate (Expansion) u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate (Expansion)' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate (Expansion) under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/EXPAN/RO/2026/19206401
Date of issue :	22/06/2026
Date of expiry :	31/03/2027
Certificate Type :	EXPAN
Expansion Cost :	94.71
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Bahadur Singh, (Proprietor)
Address of Industrial premises	Mahadev Stone Crusher, VPO Nangal Khurd, Tehsil Haroli, Distt. Una (HP), Una-174301
Capital Investment of the Industry	192.97 lakhs
Category of Industry	Red
Type of Industry	Hill slope, Non River Bed and other mining area more than 5 Hectare clubbed with Stone Crusher, Brick Kiln and Screening Plant
Scale of the Industry	Small
Office District	Una
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Sand, Stone & Bajri	84000	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand & Aggregate (Proposed)	M.T./Year	40000	-	Construction Works
Sand & Aggregate (Existing)	M.T./Year	44000	-	Construction Works

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	27 KL	0.8
Pre-treatment	10	7

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.8	Soak Pit/Septic Tank	Soak Pit/Septic Tank
Industrial Process	7	Pre-treatment	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/D GSets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	01	-	Rotopactor and Jaw Machine	Electricity	as per requirements

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind Breaking Wall, Telescopic Chutes, Water Sprinklers at dust arising points, green belt, GI sheet covers for machinery	Others	2023-01-04	99 %	SPM 198.51 microgrammes/m ³

Approved By



**Member Secretary
(H. P. State Pollution Control Board)**

Endst. No.:

Copy To:-

Regional Officer, HPSPCB, Una for information and shall ensure the operation of the unit as per consent and with adequate PCDs.



GOPAL
CHAND
GAUTAM

Digitally signed by
GOPAL CHAND
GAUTAM
Date: 2026.06.22
21:52:47 +05'30'

**Dr Gopal Chand Gautam
Joint Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)**

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Consent to Operate (Expansion)' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate (Expansion)'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Operate (Expansion)' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.
 - e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
 - f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
 15. This 'Consent to Operate (Expansion)' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
 16. The Board reserves the right to revoke the 'Consent to Operate (Expansion)' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
13. The validity of this consent shall be coterminous with the life of the industry or the maximum period as mentioned in the certificate, whichever is earlier.
14. This consent is subject to subsequent ratification by the State Board.

C. SPECIAL CONDITIONS

1. The unit shall ensure the compliance to the guidelines issued by CPCB and or State Government as amended from time to time. RO shall ensure compliance.



By Order
Member Secretary

(H. P. State Pollution Control Board)

**HP State Pollution Control Board**

HIM Parivesh Bhawan, Phase-III, New Shimla-09

Phone No. 0177-2673766, 2673020

No. PCB/Consent/ Stone Crushers /2025- **6738-49** Dated: **01/08/2025**

To

**All the Regional Officers
HPSPCB****Subject: Regarding compliance status of Stone Crusher to the Environmental guidelines issued by CPCB.**

This is in continuation to this office letter dated 14.01.2025 & 04.04.2025 and as various representations have been received from crusher associations in the State of Himachal Pradesh regarding the need for additional time to complete the necessary upgradation of their units as per the CPCB guidelines. The matter has been examined, and it has been decided to extend the timeline for complete compliance with specific components of the CPCB guidelines that require attention from the stone crushing units.

The following components of the CPCB guidelines require an extension of the timeline for full compliance:

1. Secondary Crushing -Dry Extraction cum bag Filter followed by Cyclone. Screening- Dust Extraction cum bag Filter.
2. Tertiary Crushing: Dry Extraction cum bag Filter followed by Cyclone, Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.
3. Discharge Points: Flexible Telescopic chute from top of discharge point to the ground level.
4. Product Storage: Properly designed telescopic chute of adequate length of suitable material should be provided, at end conveyor, so that dust generated from this section is contained at Source.
5. Roads: The entire ground area inside the premises should also be metalled.

In view of above, as approved by the competent authority following directive is issued:

"An extension of time up to 30.09.2025 is granted to the crusher units for compliance with the forementioned components of the CPCB guidelines subject to the condition that the units ensure full adherence to the 2021 guidelines as notified by the Department of Environment, Science, and Technology (DEST) & Climate Change (CC) Government of Himachal Pradesh (GoHP)". This shall be the last

opportunity for the compliance of aforesaid guidelines, and no further extensions will be permitted for the aforesaid compliance.

You are hereby directed to ensure that all necessary actions are taken to meet the revised deadline and maintain compliance with the applicable environmental standards.

**Approved by
Hon'ble Chairman, HPSPCB
Vide N.N. 51**

**Signed by
Anil Joshi
Date: 31-07-2025 17:12:03**

**(Anil Joshi, IFS)
Member Secret
HP State Pollution Control Board**



H.P.STATE POLLUTION CONTROL BOARD REPORT BY STATE BOARD ANALYST (Stack/Ambient Air) Monitoring Report

Report No: 18269828/A-22510

19/03/2026

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **07/03/2026** from **Praveen Kumar Dhiman , AEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **7.0 meters from crushing unit of Mahadev Stone Crusher, VPO Nangal Khurd, Tehsil Haroli, Distt. Una (HP), Haroli Distt. Una, H.P. 174301** on dated **06/03/2026** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **07/03/2026** to **19/03/2026** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	SPM	198.51	microgram mes/m3	600	Within Permissible Limit

The condition of the seals, fastening and container on receipt was asfollows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB 104**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **19/03/2026**

Remarks of Lab Head:



**Sunil Rana, SO
(State Board Analyst)
RL Una**

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:

Mahadev Stone Crusher
VPO Nangal Khurd, Tehsil Haroli, Distt. Una (HP), Haroli,

Distt.Una, H.P.174301